

28

THE ARUNACHAL PRADESH LEGISLATIVE ASSEMBLY

THE ARUNACHAL PRADESH SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) BILL, 2010

**(As passed by the Arunachal Pradesh Fifth Legislative Assembly on
6th September, 2010)**

29

THE ARUNACHAL PRADESH SALARIES AND ALLOWANCES OF MINISTERS
(AMENDMENT) BILL, 2010.

BILL No. 13 OF 2010

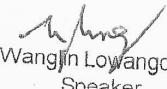
further to amend the Arunachal Pradesh Salaries and Allowances of Ministers Act, 1983 (No. 6 of 1983).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Arunachal Pradesh Salaries and Allowances of Ministers (Amendment) Act, 2010.	Short title and commencement.
(2) It shall come into force at once.	
2. In the Arunachal Pradesh Salaries and Allowances of Ministers Act, 1983, for section 4, the following section shall be substituted, namely:	Amendment of section 4.
<p>“4. On and from the date of the Arunachal Pradesh Salaries and Allowances of Ministers (Amendment) Act, 2010 comes into force, there shall be paid to the Chief Minister, a sumptuary allowance of rupees sixty nine thousand nine hundred ninety nine per mensem, to each Minister a sumptuary allowance of rupees sixty seven thousand five hundred per mensem, to each Minister of State, a sumptuary allowance of rupees sixty seven thousand per mensem and to each Deputy Minister, a sumptuary allowance of rupees sixty six thousand per mensem”.</p>	

The above Bill has been passed by the Arunachal Pradesh Fifth Legislative Assembly on 6th September, 2010.

Dated Naharlagun,
the 6th September, 2010.


(Wanglin Lowangdong)

Speaker,
Legislative Assembly,
Arunachal Pradesh, Naharlagun.

I assent to the Bill.


General J J Singh
PVSM, AVSM, VSM (Retd)
Governor
Arunachal Pradesh

Dated Itanagar
the 14th October, 2010.

A

BILL

further to amend the Arunachal Pradesh Salaries and Allowances of Ministers Act, 1983 (No. 6 of 1983).

(As passed by the Assembly)